

**Water Connection/Meter Security
Deposits in N.D.M.C.**

1028, SHRI RAMPRASAD

AHIRWAR: Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the amount of security being charged by the New Delhi Municipal Committee from its consumers in Delhi in respect of water connections of different type;

(b) the amount accumulated with NDMC on account of water connection meter security deposits and to what use is this money is being put to;

(c) the market rate of interest payable to an individual on deposits and

(1) $\frac{1}{2}$ " connections	Rs. 125/-
(2) $\frac{3}{4}$ " to 1" connections	Rs. 300/-
(3) $1\frac{1}{4}$ " and $1\frac{1}{2}$ " "	Rs. 600/-
(4) 2" "	Rs. 825/-
(5) 3" "	Rs. 1000/-
(6) 4" "	Rs. 1350/-
(7) 5" & 6" "	Rs. 2200/-
(8) 8" "	Rs. 3800/-
(9) Temporary connection ($\frac{1}{2}$ " to 1") (for exhibition, fair or circus)	Rs. 800/-

(b) The amount for security deposits for water/electric connections forms part of NDMC funds and its account is not being maintained by them separately.

(c) No interest is being paid by the NDMC on security deposits against electric/water connections.

(d) As reported by NDMC, the security against water connections is

how has interest been paid/credited/adjusted to the consumers account in the past on their security deposits; and

(d) the relevant statutory rules, regulations, bye-laws or order under which such security deposit is collected from consumers as also regarding the non-payment of interest on such deposits ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) The NDMC have stated that the rate of security deposits for water connections in their area, as approved by Delhi Administration, is as under :—

demanding according to clause 6-2(d) of Bye-laws to regulate the filtered water supply in NDMC area, framed under the provisions of clause (1) & (V) of Section 188 and Sub-Section (1) of Section 199 of Punjab Municipal Act, 1911.

There is no provision in the NDMC Bye-laws for payment of interest on security deposits for water connections.